

- (1) The Export of Fabricated Mica (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 2953 in Gazette of India dated the 23rd July, 1983.
- (2) The Export of Cement Concrete Flooring Tiles (Inspection) Rules, 1983 published in Notification No. S.O. 3000 in Gazette of India dated the 30th July, 1983.

[Placed in Library. See No. LT-6862/83]

12.27 Hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th August, 1983, agreed without any amendment to the National Oilseeds and Vegetable Oils Development Board Bill, 1983 which was passed by the Lok Sabha at its sitting held on the 1st August, 1983".
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Vegetable Oils Cess Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 1st August, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this a House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.28 Hrs.

#### PUBLIC ACCOUNTS COMMITTEE

Hundred and sixty-second and  
Hundred and sixty-third Reports

SHRI SUNIL MAITRA (Calcutta North East) : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :—

1. Hundred and sixty-second Report relating to Ministry of Railways (Railway Board)—Western Railways—Construction of a metre gauge line from Dabla to Singhana.
2. Hundred and sixty-third Report on Action Taken by Government on the recommendations contained in the Hundred and eighth Report of the Committee relating to Ministry of Finance (Deptt. of Revenue)—Union Excise Duties—Knocked down condition.

12.29 Hrs.

#### RE : CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

MR. SPEAKER : Now, what do we do about this Calling Attention ?

SOME HON. MEMBERS : Hold it over.

MR. SPEAKER : The rule permits me only if all agree. And I am ready to agree with you if you have no objection, that I will allow all the five Members to take part. In spite that fact if somebody objects, then I am not going to do it.

PROF. MADHU DANDAVATE : No body will object. (*Interruptions*)

MR. SPEAKER : You will get the same place as you have now Mr. Lakkappa. I just introduced this subject because there was no time left. I wanted the subject to be discussed as desired and it was decided by all the people including the Parliamentary Affairs Minister that we must discuss about these things. So, this was the only option left for me to open this gate and let it end. Otherwise there would have been no discussion in that case. Now, if the whole House decides I am ready to go along with you and I will assure you that all these five Members will be given the first priority and then we shall allow other Members. But the time will have to be found out by all the groups together. Is that all right ? Am I understood perfectly right ?

SEVERAL HON. MEMBERS : Yes, Sir... (*Interruptions*)

MR. SPEAKER : Now I hold it over and go to the next item. Shri Buta Singh.